

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	27.4.95	<p>Adjourned to next week at request.</p> <p>VICE-CHAIRMAN 27/4 MEMBER (ADMINISTRATIVE)</p>	<p>Order No. 1 dt. 17.4.95 - may tindly be seen for admission & interim order.</p> <p>Per 3/13</p>
5	4.5.95	<p>Heard Shri P.K.Mishra, learned counsel for the petitioner. Shri P.N. Mohapatra, learned Additional Standing Counsel for respondents is also present. When the question of jurisdiction arose, the petitioner's counsel was not in a position to satisfy the Tribunal as to whether this Tribunal has got jurisdiction to entertain this petition for the simple reason that the petitioner's father died while serving in the Telephone Department at Calcutta now seeking a compassionate appointment. At this it was pointed out by the petitioner's counsel when he was asked to satisfy the Tribunal with regard to jurisdiction that he may be permitted to make a representation to the authorities concerned and the question of filing another petition to be considered later. In view of this position giving liberty to the petitioner to make a representation to the concerned authorities we dispose of this Original Application as withdrawn.</p> <p>VICE-CHAIRMAN 27/4 MEMBER (ADMINISTRATIVE)</p>	<p>Or. No. 2 dt. 8.4.95.</p> <p>As per direction of Hon'ble court notice mailed to respondents may be given to Mr. P.N. Mohapatra 5/4</p> <p>5.4.95. Rec'd. at Calcutta S. O. Petition P. L. A. C. A. 6.4.95</p> <p>Mr. P.N. Mohapatra has not filed any notice of appear- ance. court is not binded.</p> <p>for for admission order 3/13</p> <p>13 March</p>